

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 167/2016

(Arising out of impugned final judgment and order dated 06/07/2015 in CRLA No. 2641/2012 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SHIVENDRA SINGH @ BHOLA

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file additional documents)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. C. D. Singh, Adv.
 Ms. Sakshi Kakkar, Adv.
 Mr. Devashish Chauhan, Adv.
 Ms. Shivali Chaudhary, Adv.

For Respondent(s) Mr. Ashok K. Srivastava, Adv.
 Mr. Yatendra Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List the matter for final hearing during summer vacation.

(SWETA DHYANI)
SR.P.A

(VEENA KHERA)
COURT MASTER